

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Service Tax Appeal No. 257 of 2011

(Arising out of Order-in-Original No.03/COMM/ST/SLG/10-11 dated 29.03.2011 passed by Commissioner of Customs, Central Excise and Service Tax, Siliguri.)

M/s.Yuksom Engineering Works (P) Ltd.

(Hotel Vinayak Building
Palzor Stadium Road, Gangtok, Sikkim)

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Siliguri

(C. R. Building, Haren Mukherjee Road, Hakimpura,
Siliguri-734001)

Respondent

APPEARANCE:

None for the Appellant

Shri K. Choudhary, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.75316/2022

DATE OF HEARING : 13 June 2022

DATE OF DECISION: 13 June 2022

ORDER

Appellant-assessee has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019**. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open Court.)

Sd/-

(P. K. Choudhary)
Member (Judicial)

Sd/-

(P. Anjani Kumar)
Member (Technical)

Pooja